

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **07.03.2023** at **02.30 PM** THROUGH VIDEO CONFERENCING

PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

APPLICATION NUMBER : IA/639/IB/2021 IN CA/97/2018
PETITION NUMBER : TCP/363/IB/2017
NAME OF THE PETITIONER(S) : A Subathira
NAME OF THE RESPONDENTS : The Excecutive Engineer & Another
UNDER SECTION : Sec 60(5) (c) of IBC, 2016

ORDER

The Applicant is represented by the Ld. Counsel Mr. M.S Vishwanathan through video conferencing mode.

This Application is filed by the Successful Auction Purchaser. The Counsel wants the re-energization of the electricity or fresh connection and this claim is against the electricity department. The prayer as sought in present application is not for re-energization of the electricity or for issuance of new connection. If Applicant wants connection, the prayer should be modified and Liquidator should also be made as party.

In view of the above IA/639/IB/2021 IN CA/97/2018 stands **dismissed** with liberty to file proper application.



[SAMEER KAKAR]
MEMBER (TECHNICAL)

AR



[JUSTICE RAMALINGAM SUDHAKAR]
PRESIDENT